the Centre to help it to tide over the difficulties; and

(b) if so the amount of assistance sought by the State Government over and above the overdues against it and the decison taken by the Central Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PRANAB MUKHERJEE): (a) and (b) The State Chief Minister has informed the Government of India of the financial difficulties facing the State Government in the current year. According to a recent communication from the State Government, their estimate of the resource gap at the end of the current financial year is likely to be Rs. 165 crores. The State Government have asked for the help and support of the Government of India to tide over their financial difficulties. It has however not been found possible to provide any additional Central assistance to the State.

Sale of accumulated stock of cloth to consumers

90. SHRI LOKANATH MISRA : SHRI K. P. SINGH DEO :

Will the Minister COMMERCE be pleased to state:

- (a) whether huge stocks of cotton cloth have accumulated with the textile mills;
- (b) if so, the total quantity of stocks of cotton cloth which have accumulated with these mills and the reasons therefor, and
- (c) whether government propose to release these stocks to the consumers at reasonable prices; if so, the extent of shortfall in the prices of these items?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI V. P. SINGH): (a) and (b) Cotton cloth stocks with textile mills amounted to 2-50 lakh bales at the end, of September, 1974. General financial stringency, lack of sufficient purchasing power, delay on the part of agencies/dealers in lifting their 'orders' are the important reasons for the comparatively slow movement of cloth from textile mills.

(c) As a result of the discussions, the Textile Commissioner had with the representatives of the Textile Industry, the textile

mills arj reported to be selling cloth at discount rates varying between 7 and 20 per cent

Raw Material shortage taxtile Industry

91. SHRI N. R. CHOUDHURY: SHRIMATI LEELA DAMODARA
MENON: SHRIMATI
MARGARET ALVA:

Will the Minister of COMMERCE be pleased to state:

- (a) whether it is a fact that textile industry is facing shortage of raw materials:
 - (b) if so, the reasons therefor; and
- (c) the steps taken by Government to meet the situation.

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI V. P. SINGH): (a) No, Sir.

(b) and (c) Do not arise.

Textile Policy

92. SHRIMATI LEELA DAMODARA MENON:

SHRIMATI MARGARET ALVA:

Will the Minister of COMMERCE be pleased to state:

- (a) whether Government are contemplating to change the textile policy; and
 - (b) if so, what are details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI V. P. SINGH): (a) and (b): Government has been engaged in formulating a strategy for increasing the supply of textiles at reasonable prices for domestic consumption and export, during the Fifth Plan period. Thestrategy is intended to cover all relevant issues such as availability and pricing of raw materials, expansion of installed capacity and better capacity utilisation, modernisation, strengthening of export production base etc. These aspects are under the active consideration of Government.

PAPERS LAID ON THE TABLE

Notifications under the Aircraft Act, 1934

THE MINISTER OF STATE IN THE THE MINISTRY OF TOURISM AND CIVIL AVIATIONS (SHRI SURENDRA PAL SINGH): Si I Sir, to lay on the Table

125

- a copy each (in English and Hindi) of the following Notifications of the Ministry of Tourism and Civil Aviation under section 14 A of the Aircraft Act, 1934:
- (i) Notification G.S.R. No. 1034 dated the 5th September, 1974, publishing the Aircraft (Third Amendment) Rules, 1974, together with an Explanatory Note thereon.
- (ii) Notification G.S.R. N 1035 dated the 6th September, 1974, publishing the Aircraft (Fourth Amendment) Rules, 1974, together with an Explanatory Note thereon. [Placed in Library See No. LT-3 8481/74 /or (i) and (ii)
 - I. The Gujarat Education cess (Validadation) Act, 1974.
 - II. Notifications under the Life Insurance Corporation Act, 1956.

III. Government of Gujarat Notifications.

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRIMATI SUSHILA ROHATAGI): Sir, I beg to lay on the Table :-

- I. A copy (in English and Hindi) of the ' Gujarat Education Cess (Validation) Act, 1974, enacted by the President under subsection (3) of section 3 of the Gujarat State Legislature (Delegation of Powers) Act, 1974. [Placed in Library. See No. LT-8435/74]
 - H. A copy each (in English and Hindi) of the Ministry of Finance (Department of Revenue and Insurance) Notifications G.S.R. Nos. 954 and 955 dated the 31 August, 1974, under sub section (4) of section 43 of the Life Insurance Corporation Act, 1956. [Placed in Library. See No. L.T.—8331/74]
 - HI. A copy each (in English and Hindi of following Notifications of the Government of Gujarat under sub-section (3) of section 49 of the Gujarat Sales Tax Act, 1969, read with sub clause (iii) of clause(c) of the Proclamation dated the 9th February, 1974, issued by the President in relation to the State of Gujarat :-
 - (i) Notification No. (GHN 277) GST 1074/(S.49) (33) TH, dated the 7th August, 1974.
 - (ii) Notification No. (GHN 278) GST 1074/(S.49)(34)-TH, dated the August, 1974. [Placed in Library. See No. LT—8434/74 for (i) para (ii)]

- I. Notifications under the **Emergency Risks (Goods)** Insurance Act, 1971.
- H. Notifications under the Emergency Risks (Undertakings) Insurance Act, 1971.

III. Notifications under the customs Act, 1972 and Related Paper.

SHRIMATI SUSHILA ROHATAGI: Sir I also beg to lay on the Table :-

- I. A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue and Insurance) under sub-section (6) of section 5 of the Emergency Risks (Goods) Insurance Act. 1971:-
 - (i) Notification S.O. No. 2484 dated the 12th September, 1974, publishing the Emergency Risks (Goods) Insurance (Third Amendment) Scheme, 1974.
 - (ii) Notification S.O. No. 544 (E). dated the 16th September, 1974, publishing the Emergency Risks (Goods) Insurance (Fourth Amendment) Scheme, 1974.

[Placed in Library See No. LT— 8430/74 for(i)and(ii)].

- II . A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Departmet of Revenue and Insurance) under sub-section (7) of section 3 of the Emergency Risks (Undertakings) Insurance Act, 1971:-
 - (i) Notification S.O. No. 2485 dated the 12th September, 1974, publishing the Emergency Risks (Undertakings) Insurance (Third Amendment) Scheme,
 - (ii) Notification S.O. No., 545 (E) dated the 16th September, 1974, publishing the Emergency Risks (Undertakings) Insurance (Fourth Amendment) Scheme,

[Placed in Library. See No. LT-8430/74 for (i) and (ii)].

III. A copy each (in English and Hindi) of the Ministry of Finance (Department of Revenue and Insurance) Notifications G.S.R. No. 1020, dated the 14th September, 1974, and G.S.R. No. 1157, dated the 19th October, 1974, under section 159 of the Customs Act 1962, together with an Explanatory Note thereon. [Placed in Library. See No. LT—8460/74]